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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

Co. Appeal No. 70/252 (3)/NCLT/AHM/2017

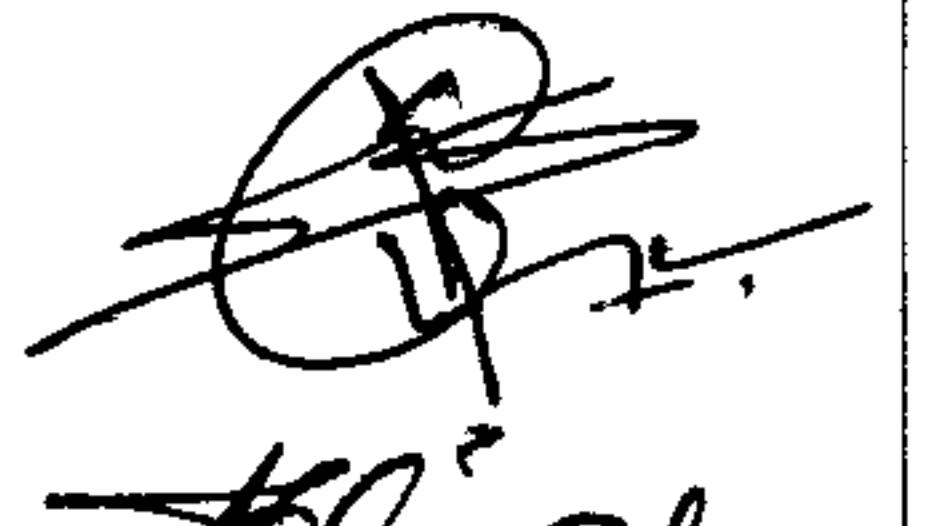
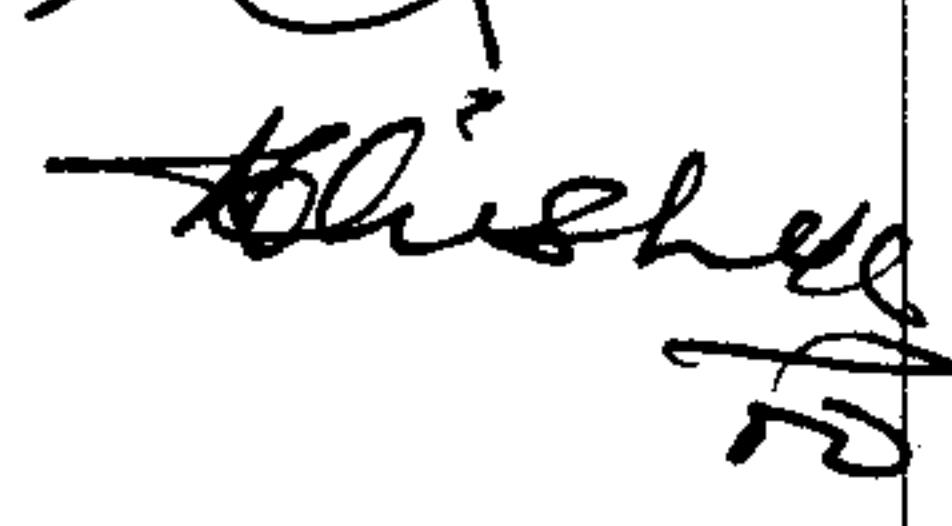
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.12.2017**

Name of the Company: **Viny Raj Modi & Ors.
(Shribalaji Reality & Developers Pvt. Ltd.)
V/s.
Registrar of Companies, Gwalior, MP**

Section of the Companies Act: **Section 252 (3) of the Companies Act, 2013**

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Samank MOHABE	PCA	Petitioner	
2.	ABHISHEK MODI	PCS	AR	

ORDER

Learned PCS Mr. Abhishek Modi with learned PCS Mr. Samank Mohabe present for Appellant. None present for ROC.

Proof of service of notice on ROC filed.

Objections of ROC not filed in spite of service of notice.

Appellant filed bank statement of the company, latest income tax return of the company and the affidavit of the appellant regarding the status of the bank accounts and the status of the directors of the company.

Heard arguments of Learned PCS for Appellant.

Order reserved.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 21st day of December, 2017.